



**IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**Criminal Appeal No \_\_\_\_\_ of 2024  
[Diary No 1960/2024]**

**Virendra Singh**

**Appellant**

**Versus**

**The High Court of Delhi**

**Respondent**

**ORDER**

- 1 The appellant has filed an affidavit of unconditional apology dated 18 January 2024.
- 2 The appellant has placed his apologies before the Judges concerned and has also addressed communications to the two counsel withdrawing all allegations. This is reiterated by Ms Vibha Datta Makhija, senior counsel appearing on behalf of the appellant.
- 3 The order of the High Court holding the appellant in contempt was clearly justifiable bearing in mind the conduct of the appellant which has been noticed in the order of the High Court.

- 4 However, bearing in mind the apology which has now been tendered before this Court by the appellant, we reduce the sentence to the period which has already been undergone.
- 5 The Criminal Appeal is disposed of in terms of the above direction.
- 6 Pending applications, if any, stand disposed of.

.....CJI.  
**[Dr Dhananjaya Y Chandrachud]**

.....J.  
**[J B Pardiwala]**

.....J.  
**[Manoj Misra]**

New Delhi;  
January 19, 2024  
CKB

ITEM NO.29

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL Diary No.1960/2024

(Arising out of impugned final judgment and order dated 09-01-2024 in CONT.CAS.(CRL) No.4/2022 passed by the High Court of Delhi at New Delhi)

VIRENDRA SINGH

Petitioner(s)

VERSUS

THE HIGH COURT OF DELHI

Respondent(s)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.  
Mr. Raj Kishor Choudhary, AOR  
Mr. Shakeel Ahmed, Adv.  
Ms. Pratibha Singh, Adv.  
Mr. Nakul Chaudhary, Adv.  
Mr. Amir Kaleem, Adv.  
Mr. Vikram Jeet Singh Ranga, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The Criminal Appeal is disposed of in terms of the signed order.

2 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**

**A.R.-cum-P.S.**

**(Signed order is placed on the file)**

**(SAROJ KUMARI GAUR)**

**Assistant Registrar**